

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS & SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION NO. †1064
TO BE ANSWERED ON 02.12.2024**

Khelo India in Rajasthan

†1064. SHRI HANUMAN BENIWAL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government is aware that the development of required sports facilities and infrastructure has not taken place up to the expected level under Khelo India in Rajasthan, if so, the details thereof;**
- (b) whether the Government has taken concrete steps in this regard to improve the situation, if so, the details thereof; and**
- (c) the details of the budget approved and spent for construction and upgradation of sports infrastructure under Khelo India in Rajasthan and other States in the country?**

**ANSWER
THE MINISTER OF YOUTH AFFAIRS & SPORTS
{ DR. MANSUKH MANDAVIYA }**

(a) and (b) 'Sports' being a State subject, the responsibility of development of sports, including development of sports facilities and infrastructure, rests primarily with the respective State/Union Territory Governments. The Union Government only supplements their efforts by bridging critical gaps. Further, the Khelo India Scheme is a demand-driven scheme. The proposals received from the State/UT Governments and other eligible entities are considered for financial support, subject to their completeness, technical feasibility and availability of funds under the Scheme. As per the existing guidelines of the Khelo India Scheme, the timeline of completion of infrastructure projects sanctioned under the Scheme is two years from the date of its sanction. The responsibility of executing the projects rests with the grantee.

(c) The details of the sports infrastructure projects approved and sanctioned cost, funds released and their physical and financial progress,

under Khelo India Scheme, across the country, including Rajasthan, are available in public domain on the dashboard at <https://mdsd.kheloindia.gov.in>
